

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 124
(IB)-1012(PB)/2020

IN THE MATTER OF:

Rajiv Garg

.... Applicant/petitioner

v.

Tulsiani Construction & Developers Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 07.12.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR

HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner


Mr. Anurag Sharma, Advocate

For the Respondent

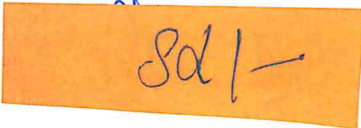
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ORDER

On the Company Petition filed, for the Corporate Debtor side has not yet filed reply, it is peremptorily directed to file its reply within 15 days hereof, failing which, the Petition will be decided based on the submissions of the Petitioner side. List the matter for hearing on **12.01.2021**.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)